मानवाधिकार आयोग तक पहुंचे बढ़ रहे आत्महत्या के मामले

प्रयागराज। बेरोजगारी की वजह से अवसाद में आए युवाओं की आत्महत्या के मामले तेजी से बढ़ने पर युवा मंच ने राष्ट्रीय मानवाधिकार आयोग को पत्र भेजकर मांग की है कि इस मामले में आयोग सीधे हस्तक्षेप करे। युवा मंच के संयोजक राजेश सचान ने मानवाधिकार

आयोग को लिख पत्र में प्रयागराज और राष्ट्रीय स्तर पर आत्महत्या के मामलों से जुड़े आंकड़ों का हवाला देते हुए दावा किया है कि वैश्विक पूंजी एवं कॉरपोरेट के हित में संचालित उदार अर्थनीति

युवा मंच ने लिखा पत्र, आयोग से हस्तक्षेप की मांग, रोजगार खत्म करने वाली नीतियों को ठहराया जिम्मेदार

भयावह स्थिति के लिए जिम्मेदार है। रोजगार खत्म करने वाली और कारपोरेट की मुनाफाखोरी पर आधारित इन नीतियों को बदलने की जरूरत है।

पत्र के माध्यम से आयोग को बताया गया है कि केंद्र सरकार, राज्यों एवं सार्वजनिक उपक्रमों आदि में 60 लाख से ज्यादा रिक्त पदों को भरा नहीं गया है। इन परिस्थितियों में युवा भारी मानसिक तनाव एवं यंत्रणा

से गुजर रहे हैं। देेश में तकरीबन हर सेक्टर में रोजगार के अवसरों में भारी गिरावट आई है। जो रोजगार उपलब्ध भी हैं, उनमें वेतन आदि में भारी कटौती की गई है। बेरोजगारों की उपेक्षा का आलम यह है कि प्रयागराज में हाल के वर्षों में छात्रों द्वारा आत्महत्या करने के मामले तेजी से बढ़े हैं। ब्यूरो

हर महीने एक से दो मामले

बेरोजगारी से त्रस्त होकर अमूमन हर महीने एक से दो आत्महत्या कर रहें हैं, जबकि पूर्व में साल में एक या दो बार ही छात्रों द्वारा बेरोजगारी से त्रस्त होकर आत्महत्या के मामले सामने आते थे। पत्र में एनसीआरबी की ओरे से जारी आंकड़ों के हवाले से मानवाधिकार आयोग के संज्ञान में लाया गया है कि 2020 में देश भर में बेरोजगारी की वजह से 3538 लोगों ने आत्महत्या की, जोकि 2019 में 2851 के मुकाबले 24 फीसदी अधिक है। 2012 में 1731 आत्महत्याओं के मुकाबले 2020 में 3538 आत्महत्या के मामले सामने आए, जो इन आठ वर्षों में दुगने से भी अधिक है।

Govt. needs to do more on social security of truck drivers: NHRC

https://www.thehindu.com/news/national/govt-needs-to-do-more-on-social-security-oftruck-drivers-nhrc/article65335286.ece

National Human Rights Commission (NHRC) chairperson (Retd.) Justice Arun Mishra on Tuesday expressed concern over the condition of commercial truck drivers and urged the government to do more towards their social security.

Addressing a meeting of the NHRC's core group on business and human rights, Justice Mishra said that truck drivers were not recognised as an organised workforce.

According to the NHRC statement, he said that "although efforts by the Centre and State are appreciated, more attempts need to be made focusing on the provision of social security, reducing substance abuse, creating awareness on responsible sexual behaviour, standardising of wages and provision of regular breaks."

Justice Mishra said given that 5% of India's GDP came from the transport sector and the truck drivers thus contributed to the economy, an integrated approach towards their interests and health was required. He asked the participants to send in their suggestions in order to issue recommendations to improve the lot of truck drivers.

The NHRC said some aspects that emerged during the discussion by experts were the need for mandatory health and accident insurance, establishing truck stops and resting places with amenities on all national highways and expressways, bringing about a formal remuneration structure, installing helplines for registering complaints of corruption as well as for mental health support, etc.

Bengal post-poll violence: Check whether you can probe if victims were displaced, HC tells rights panels

https://indianexpress.com/article/cities/kolkata/bengal-post-poll-violence-check-whetheryou-can-probe-if-victims-were-displaced-hc-tells-rights-panels-7877437/ THE Calcutta High Court on Tuesday directed the National Human Rights Commission (NHRC) and the West Bengal Human Rights Commission (WBHRC) to obtain instructions as to whether they are in a position to conduct an inquiry into the allegation that close to 303 victims have been displaced due to the post-poll violence in West Bengal last year and have been obstructed from returning to their houses and workplaces.

In August last year, the court had directed the (CBI) to investigate cases related to murder, rape and crime against women whereas a Special Investigation Team (SIT) had been constituted to investigate other criminal cases related to post-poll violence.

A division bench comprising Chief Justice Prakash Shrivastava and Justice Rajrashi Bharadwaj was adjudicating upon a prayer put forward by petitioner Priyanka Tibrewal to constitute a committee of two Members, one from the NHRC and the State Human Rights Commission to address the complaints of 303 alleged victims of post-poll violence.

The court on Tuesday directed the counsel appearing for the NHRC and the WBHRC to make their stand clear on the next date of hearing as to whether they are in a position to form the aforementioned Committee and conduct and enquiry into the allegations.

During the proceedings, the counsel appearing on behalf of the WBHRC apprised the court that the scheme of the Protection of Human Rights Act, 1993 does not permit the NHRC and the WBHRC to act jointly and conduct an enquiry as prayed for.

Appearing for the state government, Advocate General S N Mookherjee apprised the court that out of the 303 allegedly displaced persons, the name of one person has been repeated, 70 persons have returned to their houses, 16 persons could not be contacted, 43 persons are residing elsewhere, 18 persons are absconding and 155 persons have relocated elsewhere for professional purposes.

The court accordingly directed the Advocate General to submit an affidavit disclosing these facts on the next date of hearing on April 20.

Officer probing Badagada custodial death transferred

https://www.newindianexpress.com/cities/bhubaneswar/2022/apr/20/officer-probing-badagada-custodial-death-transferred-2444224.html

The Odisha Police on Tuesday transferred the investigation officer SK Behera probing the Badagada custodial death case in the Capital. Police said an officer from Human Rights Protection Cell will now probe the death of the 46-year-old vendor who was picked up by a patrol team on suspicion of bicycle theft and died in police custody on Monday.

An additional DCP rank officer will monitor whether the investigation is taking place as per the NHRC norms. Investigation will be carried out into the circumstances leading to his arrest, his condition during the arrest, whether he was shifted to hospital on time and other angles. The preliminary report to NHRC has already been submitted by the DCP.

DCP Uma Shankar Das said requisition will be made for a judicial magistrate inquiry. The vendor identified by police as Debendra Chaudhury was allegedly found moving suspiciously on a bicycle in Brahmeswarpatna area on Sunday evening and brought to Badagada police station where he reportedly fell sick.

After preliminary care, he was taken to Capital Hospital where doctors declared him 'brought dead.' The family members, however, contested the police claims and alleged that Debendra succumbed after being tortured by police.

'Custodial death' in Bhubaneswar: Investigating officer r shunted, NHRC seeks report

https://odishatv.in/news/crime/-custodial-death-in-bhubaneswar-investigating-officer-shunted-nhrc-seeks-report-175179

The investigating officer (IO) attached with Badagada police station in Bhubaneswar and in charge of the alleged custodial death case of a person reportedly detained on a cycle theft case recently has been transferred.

According to reports, the investigating officer, S K Behera, has been replaced by an inspector-ranked officer attached with the district Human Rights Protection Cell (HRPC) who will now probe the case.

While the investigation into the case will be done on the basis of post-mortem report, sources said various other aspects like circumstantial evidence, statements, the family members' allegation of custodial death will also be included under the purview of the investigation.

The investigation will proceed in accordance with the National Human Rights Commission (NHRC) guidelines.

As a DCP rank officer will supervise the investigation, it has been directed that the probe report should be submitted to the DCP, Bhubaneswar within 48 hours. In turn, the DCP will submit the report to the NHRC.

Notably, the Badagada police had picked one named Pradeep Sahu, a resident of Kapilaprasad in the city, in connection with a cycle theft case.

While his family members claim that he reportedly fell sick under the custody due to police torture and died at Capital Hospital, revelation of another woman who claimed her to be the deceased man's wife has left the police in splits.

NHRC seeks report on aid to Palamau Dalit rape victim

https://www.telegraphindia.com/jharkhand/national-human-rights-commission-seeksreport-on-aid-to-palamau-dalit-rape-victim-by-may-25/cid/1861382 National Human Rights Commission (NHRC) has directed the Palamau district magistrate (deputy commissioner) to submit the report on payment of compensation to a Dalit rape victim by May 25.

Palamau deputy commissioner (DC) Shashi Ranjan has also drawn flak from the NHRC in its directive issued on Sunday over delay in filing the report even after its directive, issued on February 18 this year, seeking report with regards to payment of compensation to the victim in terms of the provision of SC/ST Act within four weeks.

"The Commission has perused the record and observes that no such report has been received from District Magistrate, Palamau, Jharkhand so far. The Commission takes a serious view of the non responsive attitude of the concerned authority and directs the registry to issue a reminder to the District Magistrate, Palamau, Jharkhand and Superintendent of Police, Palamau, Jharkhand to submit the report with regard to payment of compensation to the victim in terms of the provisions of SC/ST Act within four weeks (May 25), failing which the Commission would be constrained to invoke provision U/sec. 13 PHR (Protection of Human Rights) Act, 1993," states the NHRC letter.

Section 13 of the PHR Act gives powers to the commission relating to inquiries and the commission shall, while inquiring into complaints under this Act, have all the powers of a civil court trying a suit under the Code of Civil Procedure, 1908, in summoning and enforcing the attendance of witnesses and examining them on oath.

Jharkhand chapter of human rights outfit People's Union for Civil Liberties (PUCL) had approached the NHRC on the issue alleging unsatisfactory investigation into a gang rape case and harassment of a Dalit woman. Acting on the PUCL's complaint, the NHRC had sent the directive to Palamau DC on February 18.

"The victim has been constantly harassed by the investigating officer (IO) and the SC/ST police station in-charge of Palamau by not conducting the investigation as per the law in a serious case of gang rape, resulting in direct or indirect benefit to the accused persons. The victim, a pregnant woman, has clearly stated in her FIR that she was gang raped by accused Abhishek Kumar Chandravanshi and Dilip Kumar Chandravanshi in a brutal manner on August 4 last year," alleged Arvind Avinash, a senior functionary of PUCL Jharkhand who has been spearheading the case.

"Once we took up the issue with the senior police officials, the police added section 376 D of the IPC which deals with allegations of gang rape and arrested one of the accused Abhishek Kumar Chandravanshi. The name of the other accused name is yet to be added in the investigation report. We have filed a writ petition in the high court last year," said Arvind Avinash.

"We had filed a case in the court of Justice S. K. Dwiwedi in the Jharkhand High Court in November last year and the first hearing was on January 27, 2022 in which the SP Palamau was directed to submit a report in the case. The SP has already submitted the report and we are waiting for the next hearing in the high court. We had sought the high court intervention in transferring the case from Palamau SC/ST police station to CID or any other police station," said Shailesh Poddar, the high court advocate who has taken up the case on behalf of PUCL.

Dad 'drowns' son

Chaibasa: A three-week-old infant was on Monday allegedly drowned by his father in a water-filled utensil in Jharkhand's West Singhbhum district, a police officer said.

In a fit of rage after an altercation with wife, the man picked up the baby boy and drowned him in the cauldron, he added. The father fled the scene after the incident. PTI

Calcutta HC orders two-member panel to probe rehabilitation

https://www.aninews.in/news/national/general-news/calcutta-hc-orders-two-memberpanel-to-probe-rehabilitation-of-poll-violence-affected-next-hearingtomorrow20220419150019

The Chief Justice division bench of Calcutta High Court on Tuesday has ordered a twomember committee to probe the rehabilitation of 300 individuals who were rendered homeless after the West Bengal Assembly elections. In the two-member committee, one will be from the National Human Rights Commission (NHRC) and the State Human Rights Commission. The state has submitted that 70 people returned home, 43 did not want to return, and 155 were out of West Bengal. The petitioner in the case, BJP's Priyanka Tibrewal, said that the report was fabricated.

The Court earlier had handed over to the Central Bureau of Investigation (CBI) the investigation of cases related to murder, rape and crime against women whereas a Special Investigation Team (SIT) had been constituted to investigate other criminal cases related to post-poll violence. The petitioner Priyanka Tebriwal while speaking to ANI said, "Lawless situation in West Bengal is prevailing as there is no law and order in the state. Police officers, who are supposed to work for the public have become 'gundas' and working at the behest of the state government." She added, "In some places when the family have returned home after post-poll violence, the girls are being dragged from their homes and attempts of rape and sexual assault are being made on them." The matter will be heard tomorrow. Meanwhile, a PIL has been filed in the Calcutta High Court Chief Justice Division bench seeking a CBI probe in five recent rape cases in West Bengal. Calcutta HC called for case diary and status report. It also extended police protection to both the victims and witnesses. The next hearing into the case is on April 26. (ANI)

HC forms two member committee to probe rehab of people Affected By WB Post Poll Violence

https://www.republicworld.com/india-news/general-news/hc-forms-two-membercommittee-to-probe-rehab-of-people-affected-by-wb-post-poll-violence-articleshow.html After the state submitted the report on the people affected by the post-poll violence in West Bengal in 2021, the Calcutta HC has ordered a two-member committee to investigate the rehabilitation of the affected people. BJP's Priyanka Tibrewal has alleged the report was cooked up. In the aftermath of the violence in 2021 after the assembly elections in WB, over 300 people had to leave their homes.

The two-member committee will comprise one representative each from National Human Rights Commission (NHRC) and State Human Rights Commission (SHRC). The Petitioner in the case, BJP's Priyanka Tibrewal alleged the report submitted by the state was fabricated. As mentioned in the state report, 70 people returned home, 43 didn't want to return and 155 affected people had left West Bengal.

WB HC hands over cases of rape, murder and crimes against women to CBI The WB HC earlier had handed over cases of rape, murder, and crime against women to the central bureau of investigation (CBI) and a special investigation team (SIT) was formed to investigate other cases related to the violence after the elections. Tibrewal accused the police officers of being gundas, who are biased towards the state Government and not conducting an impartial investigation, "Lawless situation in West Bengal is prevailing as there is no law and order in the state. Police officers, who are supposed to work for the public have become 'gundas' and working at the behest of the state government."

She added, "In some places when the family have returned home after post-poll violence, the girls are being dragged from their homes and attempts of rape and sexual assault are being made on them." The matter will be heard on April 20.

Meanwhile, in the case the HC has provided protection to the witnesses and the victims. A PIL was also filed in the Calcutta HC, in front of the Chief Justice Division Bench asking for a CBI probe in five recent cases of rape in the state. The spokesperson of the investigating agency RC Joshi recently said, as of January 1, 2022, CBI has registered 51 cases, and filed charge sheets in 20 cases regarding post-poll violence. He further informed that over 100 people have been charge-sheeted.

चुनाव बाद हिंसा : बंगाल की सचाई जानने के लिए बनाएं कमेटी, राज्य मानवाधिकार आयोग तैयार नहीं, टिबरेवाल को यह उम्मीद

https://www.amarujala.com/india-news/violence-after-elections-demand-for-committeeto-know-the-truth-of-bengal-state-human-rights-commission-denied-tibrewal-hopes-this भाजपा नेता व वकील प्रियंका टिबरेवाल ने पश्चिम बंगाल में चुनाव बाद हिंसा के बाद के हालात देश के सामने लाने के लिए कलकत्ता हाईकोर्ट से दो सदस्यीय कमेटी बनाने का आग्रह किया है। इसमें एक सदस्य राष्ट्रीय मानवाधिकार आयोग का व एक कोर्ट की मर्जी से नियुक्त करने की मांग की गई है। बंगाल राज्य मानवाधिकार आयोग ने सदस्य नियुक्त करने से इनकार कर दिया है।

टिबरेवाल ने कहा कि कोर्ट कल राज्य सरकार से पूछेगी कि वह सदस्य नियुक्त करने को तैयार है या नहीं, यदि वह नहीं माने तो अदालत कमेटी गठित कर देगी, ताकि सचाई सामने आ सके। टिबरेवाल ने कहा कि बंगाल में कानून-व्यवस्था नहीं है। यहां शासक का राज चल रहा है। दुख की बात ये है कि महिला मुख्यमंत्री का भी ये सोचना है कि दुष्कर्म की घटना कोई बड़ी बात नहीं है।

भाजपा नेत्री ने कहा कि याचिका में मेरी प्रार्थना है कि जिन लोगों को उनके घरों से बेदखल किया गया, वे सभी अपने घरों को लौट जाएं। उन्हें उनके घरों, कार्यस्थलों में प्रवेश नहीं करने दिया जा रहा है। उनका पुनर्वास करना राज्य सरकार का कर्तव्य है।

NHRC chair urges govt. to do more

SPECIAL CORRESPONDENT NEW DELHI

National Human Rights Commission (NHRC) chairperson (Retd.) Justice Arun Mishra on Tuesday expressed concern over the condition of commercial truck drivers and urged the government to do more towards their social security.

Addressing a meeting of the NHRC's core group on business and human rights, Justice Mishra said that truck drivers were not recognised as an organised workforce.

According to the National Human Rights Commission statement, he said that "although efforts by the Centre and State are appreciated, more attempts need to be made focusing on the provision of social security, reducing substance abuse, creating awareness on responsible sexual behaviour, standardising of wages and provision of regular breaks."

Justice Mishra said given that 5% of India's Gross domestic product (GDP) came from the transport sector and the truck drivers thus contributed to the economy, an integrated approach towards their interests and health was required.

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NHRC core group discusses issues of commercial truck drivers

Justice Arun Mishra, Chairperson, National Human Rights Commission, NHRC, India expressed serious concern over the plight of commercial truck drivers and suggested bringing out apparent violation of their human rights. He was chairing the meeting of the Commission's Core Group on Business and Human Rights in New Delhi on April 19 along with other senior officials.

NHRC holds meeting of Core Group on Disabilities

The National Human Rights Commission, NHRC, India held the first meeting of its re-constituted Core Group on Disabilities on April 18.

Chairing it, the NHRC Member, D.M. Mulay expressed concern over the pace with which efforts are being made to ensure that all the public facilities are available to Divyangjan at par with any other citizen.

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10 transferred, **IIC-rank officer** to probe case

POST NEWS NETWORK

Bhubaneswar, April 19: As per NHRC guidelines, the Investigating Officer SK Behera has been transferred Tuesday in connection with the alleged custodial death of a man at Badagada police station here in the Capital City.

Now, Pramod Patnaik, an IIC rank officer of HRPC, will probe into the death of the man who was picked up by Badagada police in a theft case Sunday night.

However, within 48 hours, The DCP and District Magistrate will

have to submit a joint re-NHRC on all

Badagada port to the custodial death

details including the condition of the man during the arrest, how and when he fell ill and when he was taken to the hospital.

According to sources, the postmortem report has revealed that there were no injuries in the man's body. There was a minor injury on his leg. So, it is suspected that he might have died of cardiac arrest.

Worth mentioning, the middleaged vegetable vendor and father of four reportedly died in police custody after he was picked in a theft case Sunday night. The man's wife has alleged police torture.

"My husband died due to torture in the police station. He had no involvement in any theft case," she alleged. She said that her husband was picked up by the police when he was returning home from his inlaw's house at Rasulgarh and taken to the Badagada police station.

There was confusion about the man's identity as the police record said he was Pradip Sahu, while his family claimed he was Debendra Choudhury. His wife produced his Aadhaar card to support her claim.

On the other hand, police said the man had sustained injuries while trying to escape from the police custody. He was caught and taken to Badagada police station where he complained of feeling ill and was taken to Capital Hospital. He died during treatment.

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According to sources, the postmortem report has revealed that there were no injuries in the man's body. There was a minor injury on his leg. So, it is suspected that he might have died of cardiac arrest. Worth mentioning, the middle-

worth mentioning, the middleaged vegetable vendor and father of four reportedly died in police custody after he was picked in a theft case Sunday night. The man's wife has alleged police torture.

"My husband died due to torture in the police station. He had no involvement in any theft case," she alleged. She said that her husband was picked up by the police when he was returning home from his inlaw's house at Rasulgarh and taken to the Badagada police station.

There was confusion about the man's identity as the police record said he was Pradip Sahu, while his family claimed he was Debendra Choudhury. His wife produced his Aadhaar card to support her claim.

On the other hand, police said the man had sustained injuries while trying to escape from the police custody. He was caught and taken to Badagada police station where he complained of feeling ill and was taken to Capital Hospital. He died during treatment.

Officer probing Badagada custodial death transferred

EXPRESS NEWS SERVICE @ Bhubaneswar

THE Odisha Police on Tuesday transferred the investigation officer SK Behera probing the Badagada custodial death case in the Capital.

Police said an officer from Human Rights Protection Cell will now probe the death of the 46-year-old vendor who was picked up by a patrol team on suspicion of bicycle theft and died in police custody on Monday.

An additional DCP rank officer will monitor whether the investigation is taking place as per the NHRC norms.

Investigation will be carried out into the circumstances leading to his arrest, his condition during the arrest, whether he was shifted to hospital on time and other angles. The preliminary report to NHRC has already been submitted by the DCP.

DCP Uma Shankar Das said requisition will be made for a judicial magistrate inquiry.

The vendor identified by police as Debendra Chaudhury was allegedly found moving suspiciously on a bic y c l e i n Brahmeswarpatna area on Sunday evening and brought to Badagada police station where he report-

edly fell sick.

After preliminary care, he was taken to Capital Hospital where doctors declared him 'brought dead.' The family members, however, contested the police claims and alleged that Debendra succumbed after being tortured by police.